

Sewerage and Brick Laying Works in East Delhi Colonies

1688. SHRI SIMON MARANDI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the sewerage and brick laying work has not been completed so far in many dwellings units/colonies of Eastern Delhi;

(b) if so, the number of colonies/dwellings units where such work is likely to be completed during the current year and the reasons for delay;

(c) whether there is no arrangement for drainage during the rainy season in Western Vinod Nagar and its adjoining areas, as a result of which the residents of these areas have to face a great difficulty;

(d) the time by which proper arrangements of sewerage, brick laying and drainage is likely to be made in these areas; and

(e) the details of work done during the last three years in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The Delhi Water Supply and Sewage Disposal Undertaking have reported that sewerage services have been provided in 16 out of 252 unauthorised/regularised colonies located in Eastern Delhi. An action plan has been drawn upto 1994-95 to cover 93 such colonies in phased manner and the work of providing sewerage system is likely to be completed in 26 colonies in the current year. The Municipal Corporation of Delhi has reported that brick laying work is a continuing work and is already in progress/completed in trans-Yamuna area. Generally, the work is taken up in the following areas:—

- (a) All approved colonies
- (b) All the roads under MCD
- (c) All the Nallas under MCD

(d) Regularised unauthorised colonies

(e) Rural Villages

(f) Resettlement colonies

(g) Urban Villages

(h) Any other sanctioned schemes

Information on number of colonies/roads where brick laying is in progress will be collected and laid on the Table of the House.

(c) and (d) During heavy rains, sanitary conditions deteriorate as the drains have only sullage carrying capacity. The development of Storm Water Drains has not been taken up so far. Western Vinod Nagar is an unauthorised regularised colony surrounded by unauthorised colonies. Sewerage, brick laying and drainage system are provided in phases and no time frame can be given. However tender action has been initiated for laying internal sewers.

(e) The information is being collected and will be laid on the Table of the Sabha.

[English]

Notices by DWS and SDW for Development Charges in TRI Nagar

1689. DR. KRUPASINDHU BHOI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Water Supply and Sewage Disposal Undertaking has served notices arbitrarily to the residents of Tri Nagar for the payment of sewerage development charges;

(b) if so, the number of notice served;

(c) whether the notices have also been issued to such persons who had already made the payment 10-15 years back while getting the sewer connection;

(d) if so, the reasons therefor and the causes for not verifying the records before issuing such notices; and

(e) the action taken or proposed to be taken against the officers responsible for these lapses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Delhi Water Supply and Sewage Disposal undertaking has reported that quarterly bills of Sewerage development charges are being issued to plot holders of Tri Nagar along with residents of other unauthorised regularised colonies where sewerage system has been laid.

(b) No notices have been served but bills have been issued to about 2500 plot holders for recovery of Sewerage Development Charges.

(c) to (e) Municipal Corporation has reported that there may be a few cases where the bills of sewerage development charges have been issued to persons who might have made such payments. All possible efforts are made to reconcile the record available before the bills of sewerage development charges are issued. However, as soon as, the fact of previous payment is brought to the notice of the undertaking, the bills so issued are withdrawn.

Navodaya Vidyalayas

1690. SHRI SATYAGOPAL MISRA: Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state:

(a) the details of Navodaya Vidyalayas which have been set up in the country so far State-wise; and

(b) the amount spent by Union Government on these Vidyalayas so far?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) State-

wise breakup of Navodaya Vidyalayas is given in the attached statement.

(b) An amount of Rs. 352.28 crores has been spent up to 31-3-1991 on 261 Vidyalayas opened upto that date.

STATEMENT

Showing the Details of State-wise Number of Navodaya Vidyalayas opened so far

S. No.	Name of the State	No. of Navodaya Vidyalayas
1.	Andhra Pradesh	20
2.	Arunachal Pradesh	5
3.	Bihar	25
4.	Goa	2
5.	Gujarat	9
6.	Haryana	9
7.	Himachal Pradesh	8
8.	Jammu & Kashmir	14
9.	Kerala	10
10.	Karnataka	18
11.	Madhya Pradesh	29
12.	Maharashtra	20
13.	Manipur	7
14.	Meghalaya	4
15.	Mizoram	2
16.	Orissa	12
17.	Punjab	7
18.	Rajasthan	21
19.	Sikkim	1
20.	Nagaland	2
21.	Tripura	2
22.	Uttar Pradesh	35
23.	Andaman & Nicobar	2
24.	Chandigarh	1
25.	Dadra & Nagar Haveli	1
26.	Daman & Diu	2
27.	Delhi	2
28.	Lakshadweep	1
29.	Pondicherry	4
TOTAL		275